

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

CP/310/00055/2018 in OA/310/00609/2013

Dated Tuesday the 21st day of August Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

Ananda Krishnan. V,
S/o. Late P.R.Velayuthan,
Working as Senior Tax Assistant,
Office of the Addl. Commissioner of Income Tax,
Corporate Range, Coimbatore.Applicant/Applicant

By Advocate M/s. Menon, Karthik, Mukundan & Neelakantan

Vs

1.Mr. Hasmukh Adhia,
Secretary, Ministry of Finance,
Department of Revenue,
North Block, New Delhi 110001.

2.Mr. Jati Singh Meena,
Under Secretary (Ad. VII),
Central Board of Direct Taxes,
Department of Revenue, CBDT,
No. 460, Hotel Samrat,
Chanakyapuri, New Delhi 110021.

3.Mr. Sushil Kumar,
Chief Commissioner of Income Tax (CCA-1),
(now Principal Chief Commissioner of Income Tax,
Tamil Nadu Region)
121, M.G.Road, Nungambakkam High Road,
Chennai 600034.

4.Mr. Nilimesh Baruah,
Principal Director General of Income Tax,
Directorate General of Income Tax (HRD),
2nd Floor, ICDAR Building,
Plot No. 6, VasanthKunj Institutional Area,
Phase II, New Delhi 110070.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

This CP has been filed by the applicant in OA 609/2013 alleging wilful disobedience of the order of this Tribunal dt. 19.10.2016 by the respondents. Notices were issued to the respondents.

2. When the matter is taken up for hearing, junior counsel representing counsel for applicant submits that the order of this Tribunal had since been complied with and the matter could accordingly be closed.

3. In view of the above submission, CP is closed. Notices are discharged.

(R. Ramanujam)
Member(A)
21.08.2018

SKSI